

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CRIMINAL) Diary No(s). 18214/2018

(Arising out of impugned final judgment and order dated 08-03-2017 in CSR No. 1/2013 08-03-2017 in CRLA No. 599/2013 08-03-2017 in CRLA No. 607/2013 08-03-2017 in CRLA No. 620/2013 08-03-2017 in CRLA No. 626/2013 08-03-2017 in CRLA No. 641/2013 08-03-2017 in CRLA No. 652/2013 08-03-2017 in CRLA No. 709/2013 08-03-2017 in CRLA No. 996/2013 passed by the High Court Of Judicature At Allahabad, Lucknow Bench)

STATE THROUGH CENTRAL BUREAU OF INVESTIGATION, Petitioner(s)

VERSUS

R.B. SAROJ ETC.ETC.

Respondent (s)

(FOR ADMISSION and I.R. and IA No.81124/2018-CONDONATION OF DELAY
IN FILING and IA No.81125/2018-EXEMPTION FROM FILING O.T.)

Date : 03-07-2018 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE N.V. RAMANA

HON'BLE MR. JUSTICE MOHAN M. SHANTANAGOUDAR

For Petitioner(s)

Mr. Maninder Singh, ASG
Mr. Nalin Kohli, Adv.
Mr. OM Prakash Shukla, Adv.
Mr. Prabhas Bajaj, Adv.
Mr. Ankit Roy, Adv.
Mr. Indrajeet Singh, Adv.
For Mr. A.K. Sharma, AOR

For Respondent (s)

UPON hearing the counsel the Court made the following
O R D E R

Learned counsel for the petitioner is directed to file the C.B.I. Report as well as the evidence within four weeks.

List after four weeks.

(SUKHBIR PAUL KAUR)
AR CUM PS

(RAJ RANI NEGI)
ASST. REGISTRAR